

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00809/2019**

**Dated Monday the 1<sup>st</sup> day of July Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

V.Murugan,  
No. 68, VOC Street,  
Sanjai Gandhi Nagar,  
Saram Post, Puducherry 605013.

....Applicant

By Advocate M/s. Giridhar & Sai

Vs

1.Union of India,  
rep by the Govt. of Puducherry through  
Inspector General of Police,  
Office of the Inspector General of Police,  
Puducherry.

2.Director General of Police,  
Office of the Director General of Police,  
Dumas Street, Puducherry.

3.The Superintendent of Police (HQ),  
Dumas Street,  
Office of the SPC & KP,  
Puducherry 605001. ....Respondents

By Advocate Ms. S. Devie

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"I. to direct the 2<sup>nd</sup> respondent to pass reasonable orders upon the representations submitted by the applicant dated 19.01.2018 and 07.02.2019 seeking to promote him to the post of Inspector of Police on ad hoc basis within the time stipulated by this Hon'ble Tribunal,

ii. to award costs, and pass such further and other orders as may be deemed fit and proper and thus render justice."

2. It is submitted that the applicant has filed representations dt. 19.01.2018 & 07.02.2019 before the authority for consideration of his claim which are still pending till date. Learned counsel for the applicant submits that the applicant will be satisfied if the representations are disposed of by a speaking order in accordance with rules.

3. Ms. S. Devie takes notice for the respondents.

4. In view of the limited submission made, we deem it appropriate to direct the respondents to consider the representations of the applicant dt. 19.01.2018 & 07.02.2019 in accordance with the relevant rules and regulations and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**01.07.2019**

SKSI